

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) No.129 of 2021**

**In the matter of:**

Kumud Shekhar Resolution Professional Appellant

Vs

Value Infrastate India Pvt Ltd & anr Respondent

**Present:** Mr. Ashok Juneja, Advocate and Mr.Kumud Shekhar, RP in person for Appellant.

Mr. Chander Prakash, Advocate for Respondent No.2.

**ORDER  
(Virtual Mode)**

**15.04.2021:**Mr Chander Prakash, Advocate appears on behalf of Respondent No.2, the only respondent in the appeal, as all other respondents have been deleted from the array of respondents.

He submits that he does not want to file any reply as he relies upon the record.

List the appeal for hearing on **30<sup>th</sup> April, 2021**.

Parties shall be at liberty to file brief short written submissions.

**(Justice Bansi Lal Bhat)  
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)  
Member (Technical)**

**Bm/gc**